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P. Chinnakaruppan Vs The District Collector, The District Revenue Officer, The Deputy Tahsildar Head Quarters and R. Elangovan

Writ Petition (MD) No. 12191 of 2010

Court: Madras High Court (Madurai Bench)

Date of Decision: Sept. 27, 2010 **Citation:** (2010) 09 MAD CK 0316

Hon'ble Judges: M. Jaichandren, J

Bench: Single Bench

Advocate: T.A. Ebenezer, for the Appellant; K.M. Vijaya Kumar, Special Government Pleader

for Respondent Nos. 1 to 3, for the Respondent

Judgement

@JUDGMENTTAG-ORDER

M. Jaichandren, J.

Heard Mr. T.A. Ebenezer, the learned Counsel appearing for the Petitioner and Mr. K.M. Vijaya Kumar, the learned

Special Government Pleader appearing for the Respondents 1 to 3.

- 2. By consent of both the parties, the writ petition is taken up for hearing and disposal.
- 3. At this stage of the hearing of the writ petition, the learned Counsel appearing on behalf of the Petitioner had submitted that it would suffice, if

the third Respondent is directed to dispose of the application of the Petitioner, dated 23.07.2010, on merits and in accordance with law, within a

specified period.

4. The learned Special Government Pleader appearing on behalf of the Respondents 1 to 3, has no objection for such an order being passed by

this Court.

5. In view of the submissions made by the learned Counsels appearing 3 on either side, the third Respondent is directed to dispose of the

application of the Petitioner, dated 23.07.2010, after giving an opportunity of hearing to the Petitioner, the fourth Respondent, as well as to the

other persons concerned, on merits and in accordance with law, within a period of twelve weeks from the date of receipt of a copy of this order.

The Petitioner is directed to furnish a copy of the application, dated 23.07.2010, to the third Respondent, along with a copy of this order.

However, it is made clear that this Court, by this order, has not expressed any opinion on the merits of the matter.

6. This writ petition is disposed of accordingly. No costs.